

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 25(ND)/2017

**IN THE MATTER OF:**

**Smt. Saroj Devi Sharma**

.....Petitioner

**v.**

**M/s. Premia Projects Ltd.**

.....Respondent

**SECTION : UNDER SECTION 213**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s):**

**For the Respondent(s):**

**ORDER**

In view of the fact that no one is present on behalf of the petitioner even on the second call, we find no ground to adjourn the matter and the proceeding are closed. File be consigned to record room.

*Sd L*

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

*Sd L*

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

07.11.2017

Vineet